

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Friday, the 27th day of August, 2021

Crl.M.P.Nos. 14022 & 14023/2021

in

P-5 MKB Nagar P.S. Crime No. 1004/2021

K. Gulam Moideen

.. Petitioner/Accused.
in Crl.M.P.No.14022/2021

1. Thameem Ansari
2. Mohammed Kasim

.. Petitioners/Accused
in Crl.M.P.No.14023/2021

Vs.

State Rep. by
The Inspector of Police,
P-5 MKB Nagar Police Station,
Chennai.

..Respondent/Complainant.
in both the petitions

The above petitions are coming on this day before me for hearing, upon hearing M/s. M.R. Mohammed Fazullulla, Sathish Kumar, Counsel for the petitioner in Crl.M.P.No.14022/2021 and of M/s. G. Paul Einstein, M.S. Vincy Priscilla, V. Dhivya, Counsel for the petitioners in Crl.M.P.No.14023/2021 and of CPP for respondent, this Court delivered the following :

COMMON ORDER

1. The petitioners, who were arrested on 11.8.2021 for the offence punishable under Section 273, 328 IPC and sec. 24(1) of COTP Act 2003 in Crime No. 1004/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners in both the petitions submits that the petitioners are innocent of the offence and they have not committed any offence as alleged by the

prosecution. The petitioners have no bad antecedents. They are in custody from 11.8.2021 and prays for granting bail.

4. The case of the prosecution is that during regular vehicle checking, the respondent police found that these petitioners were found in possession of 80 Kg of banned tobacco products and on enquiry the accused confessed that they purchased the tobacco products from Andhra Pradesh State for selling the same in occurrence place.

5. Learned CPP objects the grant of bail stating that huge quantity of banned tobacco products were seized from the petitioners and the petitioners are in custody only from 11.8.2021.

6. Considering the fact that huge quantity of tobacco products were seized from the accused, short duration of custody and that investigation is not yet completed, this court is not inclined to grant bail to the petitioners at present.

7. Hence, both the petitions are dismissed.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Friday, the 27th day of August, 2021

Crl.M.P.No. 14436/2021

in

K-1 Sembium P.S. Crime No. 1418/2020

Hari

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
K-1 Sembium Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. Prasanna Kumar, S. Rajesh, G. Jeevitha, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 17.8.2021 for the offence punishable under Section 147, 148, 341, 294(b), 336, 324, 397 and 506(ii) IPC in Crime No. 1418/2020 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has not committed any offence as alleged by the prosecution. False case has been foisted on him only for statistical purpose. The petitioner is in custody from 17.8.2021 and prays for granting bail.

4. The case of the prosecution is that due to previous enmity, this petitioner along with other accused waylaid the defacto complainant and assaulted him using beer bottle and also demanded Rs.20,000/- from him. Due to the said attack, the victim sustained head injury.

5. According to CPP, occurrence took place on 31.12.2020. The petitioner was absconded for a long time. The police is able to arrest the petitioner only on 17.8.2021 i.e., after 8 months. He further submits that this petitioner is also having 2 previous cases. Hence, he objects the grant of bail.

6. Though occurrence took place in the year 2020, this petitioner was arrested only on 17.8.2021. He is in custody only for 10 days. This petitioner is a named accused in the FIR. Investigation is not yet completed. Under such circumstances, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Friday, the 27th day of August, 2021

CrI.M.P.No. 14450/2021

in

P-3 Vyasarpadi P.S. Crime No. 666/2021

Madhavan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
P-3 Vyasarpadi Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. N. Ganesh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 13.7.2021 for the offence punishable under Section 341, 294(b), 397 and 506(ii) IPC in Crime No. 666/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has not committed any offence as alleged by the prosecution. Due to previous enmity, false case has been foisted on him. The petitioner is in custody from 13.7.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner along with other accused waylaid the defacto complainant and his friend and forcibly taken away two motor bikes from them at knife point.

5. According to CPP, this petitioner is having 3 previous cases and objects the grant of bail.

6. Considering the antecedents of the petitioner and nature of offence , this court is not inclined to grant bail to the petitioner at present.

7. Hence, this petition is dismissed.

Delivered by me today.

Sd/- S. Ali,
I Additional Sessions Judge
I/c of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Friday, the 27th day of August, 2021**

Crl.M.P.No. 14535/2021

in

P-4 Basin Bridge P.S. Crime No. 1693/2021

M. Parthiban

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
P-4 Basin Bridge Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. G. Dhaya Shankar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 22.8.2021 for the offence punishable under Section 341, 294(b), 323, 397, 506(ii) IPC in Crime No. 1693/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that in fact, this petitioner went to police station on 21.8.2021 for enquiry and till 8.30 p.m. he was in police station. Thereafter, he has been falsely implicated in this case with an ulterior motive. Since the offence u/s.341, 294(b), 323 are bailable, Sec.397 IPC is wantonly included by the police to make the case as non-bailable. The petitioner has no bad antecedents. He is in custody from 22.8.2021 and prays for granting bail.
4. The case of the prosecution is that this petitioner along with other accused waylaid the defacto complainant and demanded money from him. On his refusal, the accused attacked him using hands and robbed Rs.800/- from him at knife point.

5. According to CPP, the petitioner has no previous cases and he has not raised any serious objection.

6. No previous case is reported as against the petitioner. The petitioner is in custody from 22.8.2021. There are chances for exaggeration of complaint. Major portion of investigation might have been completed by this time. Considering the above facts, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(c) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(d) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(f) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(g) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c Principal Sessions Court

Copy to :

1. The X Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 14535/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Friday, the 27th day of August, 2021

Crl.M.P.No. 14616/2021

in

D-3 Ice House P.S. Crime No. 398/2021

1. Rahul

2. Saadiq @ Dio Saadiq

.. Petitioners/Accused.

Vs.

State Rep. by

The Inspector of Police,

D-3 Ice House Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Mohan Raj, V. Vinodha, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 11.8.2021 for the offence punishable under Section 147, 148, 341, 294(b), 307, 336, 397 and 506(ii) IPC in Crime No. 398/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that these petitioners are innocent of the offence. They have not committed any offence as alleged by the prosecution. The petitioners have no bad antecedents. They are in custody from 11.8.2021 and prays for granting bail.

4. The case of the prosecution is that due to previous enmity, these petitioners waylaid the defacto complainant and attacked him using deadly weapons. Due to the said attack, the victim sustained laceration injury and take to hospital for treatment.

5. According to CPP, the victim sustained simple injury and he has been treated as out-patient after putting sutures on the wound.

6. No previous case is reported as against the petitioners. It is reported by the CPP, the injury sustained by the victim is simple in nature. The petitioners are in custody from 11.8.2021. Major portion of investigation might have been completed by this time. Considering the above facts, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c Principal Sessions Court

Copy to :

1. The II Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 14616/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Friday, the 27th day of August, 2021

CrI.M.P.No. 14622/2021

in

K-1 Sembium P.S. Crime No. 1111/2021

1. Goutham
2. Vinoth

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
K-1 Sembium Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. U. Yuvaraj, M. Elayakumar, A. Vinoth Kumar, P. Praveen Kumar, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 18.8.2021 for the offence punishable under Section 341, 294(b), 336, 392, 397 and 506(ii) IPC in Crime No. 1111/2021 on the file of the respondent police, seeks bail.

2.The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that false case has been foisted on them only for statistical purpose. The petitioners have no bad antecedents. The petitioners are in custody from 18.8.2021 and prays for granting bail.

4. The case of the prosecution is that these petitioners waylaid the defacto complainant and robbed Rs.390/- from him at knife point.

5. No previous case is reported as against the petitioners. The petitioners are in custody from 18.8.2021. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- S. Alli,
I Additional Sessions Judge
I/c Principal Sessions Court

Copy to :

1. The V Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

vv

Crl.M.P.No. 14622/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court**

Friday, the 27th day of August, 2021

Crl.M.P.No. 14627/2021

in

C-2 Elephant Gate P.S. Crime No. 1212/2021

Vijay

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
C-2 Elephant Gate Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Pushakaran, S. Murugan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 7.8.2021 for the offence punishable under Section 379 IPC in Crime No. 1212/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that false case has been foisted on him only for statistical purpose. Co-accused was already granted bail by this court. The petitioner is in custody from 7.8.2021 and prays for granting bail.
4. The case of the prosecution is that this petitioner along with other accused waylaid the defacto complainant and snatched her hand bag which contains cash Rs.50,000/- being the salary of the complainant and fled away from the occurrence place.
5. According to CPP, this petitioner is the prime accused. Huge amount is involved. Hence, he seriously objects the grant of bail.

6. The lower court has dismissed this petitioner's bail application on 23.8.2021. No change in circumstance was reported. Considering the nature of offence and conduct of the petitioner, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today.

Sd/- S. Ali,
I Additional Sessions Judge
I/c Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Friday, the 27th day of August, 2021
CrI.M.P.No.14543/2021**

in

R.6, Kumaran Nagar P.S. Crime No.469/2021

G. Magesh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
R.6, Kumaran Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Mohan Raj, counsel for the petitioner and the CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s. 294(b), 506(ii) of IPC in Crime No.469/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner had love affair with the daughter of the defacto complainant. Due to which this false and exaggerated complaint has been given. The petitioner is a graduate. He is noway connected with the alleged offence. He further submits that the defacto complainant wanted to compromise the matter and he filed an affidavit to that effect through his counsel and hence prays for granting anticipatory bail.

4. During enquiry, one Mr. S. Ilavarasan entered appearance on behalf of the defacto complainant/Mr. Baskar and submits that the matter has been compromised between the parties and the defacto complainant is willing to withdraw the complaint and

he has no objection to grant anticipatory bail. He also furnished the compromise affidavit of the defacto complainant before this court.

5. On the other hand, learned CPP submits that initially the case was registered u/s. 294(b), 506(ii) IPC and now it has been altered into 294(b), 506(ii) IPC and Sec.11(i) (iv) r/w. 12 of POCSO Act, as per Alteration Report. Recording the submission of learned CPP, the petition is dismissed with liberty to file a fresh petition with proper sections.

Delivered by me today.

Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Friday, the 27th day of August, 2021**

Crl.M.P.No.14544/2021

in

R.1, Mambalam P.S. Crime No.130/2021

S. Sathik Ali

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
R.1, Mambalam Police Station(L&O),
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Gurumoorthy, R. Rajesh, D. Yuvarajan, counsel for the petitioner and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s. 294(b), 427, 506(i) of IPC in Crime No.130/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. Hence, prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that this petitioner along with other accused came to the defacto complainant's footwear shop and abused him in filthy language and damaged the defacto complainant's shop and also 4 other neighbouring shops and also threatened them with dire consequences.

5. The alleged occurrence is in the month of March 2021. Except Sec.506(i) IPC, other offences areailable. The worth of damage alleged to have been caused is not

reported. No serious objection by the learned CPP. Considering the above facts, this court is inclined to grant anticipatory bail to the petitioner.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the XVII Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**I Additional Sessions Judge
(I/c.) Principal Sessions Court**

Copies to:

1. The XVII Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, R.1, Mambalam Police Station, Chennai.

Crl.M.P.No.14544/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Friday, the 27th day of August, 2021
CrI.M.P.No.14547/2021**

in

P.6, Kodungaiyur P.S. Crime No.1778/2021

Manimegalai

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P.6, Kodungaiyur Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. C. Jagan, P. Praveen Kumar, K. Sarath Kumar, counsel for the petitioner and the CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s.4(1)(a), 4(1-A) of IPC in Crime No.1778/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. She is noway connected with the alleged offence. She has been falsely implicated in this case. The petitioner is a differently abled person having 85% of disability. Co-accused were granted bail by this Court Hence prays for granting anticipatory bail.

4. On the other hand, learned CPP submits that this petitioner/A1 along with other accused indulged in the sale of illicit liquor without valid license. The accused were found in possession of 56 bottles of liquor. While other accused were arrested, this petitioner managed to escape from the place of occurrence. Petitioner is the main accused and she is having 2 previous cases. He objects granting bail stating that this petitioner cannot claim

parity with that of the co-accused who were granted bail after sufficient period of incarceration.

5. Considering the nature of offence, bad antecedent and the objection of learned CPP, this court is not inclined to grant anticipatory bail to the petitioner.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Friday, the 27th day of August, 2021

Crl.M.P.No.14478/2021

in

Crl.M.P.No.12472/2021

in

B.1, North Beach P.S. Cr.No.922/2021

1. Jinthamathar
2. Abibullah
3. Sheik Abubacker
4. Basheer Ahmed

... Petitioners/Accused.

vs.

State by
The Inspector of Police,
B.1, North Beach Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Abrar Ahmed, T.U. Udaya Kumar, R.Selvi, Counsel for the petitioners and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.12472/2021, dt: 2.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioners were granted bail by this court in Crl.M.P.No.12472/2021 on 2.8.2021 with some conditions. One such condition is that the petitioners shall appear before the Inspector of Police, C.1, Flower Bazaar Police Station, Chennai daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioners have complied the condition for the past 22 days.

5. The petitioners have complied the condition for more than 20 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,

I Additional Sessions Judge,

(I/c.) Principal Sessions Court

Friday, the 27th day of August, 2021

Crl.M.P.No.14479/2021

in

Crl.M.P.No.12474/2021

in

B.1, North Beach P.S. Cr.No.922/2021

Shahul Hameed @ Muttai Shahul

... Petitioner/Accused.

vs.

State by

The Inspector of Police,

B.1, North Beach Police Station,

Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Abrar Ahmed, T.U. Udaya Kumar, R.Selvi, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.12474/2021, dt: 2.8.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted bail by this court in Crl.M.P.No.12474/2021 on 2.8.2021 with some conditions. One such condition is that the petitioner shall appear before the Inspector of Police, C.1, Flower Bazaar Police Station, Chennai daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioner has complied the condition for the past 22 days.

5. The petitioner has complied the condition for more than 20 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/- S.Alli,

**I Additional Sessions Judge
(I/c.) Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Friday, the 27th day of August, 2021

Crl.M.P.No.14480/2021

in

Crl.M.P.No.12475/2021

in

B.1, North Beach P.S. Cr.No.924/2021

1. Jinthamathar
2. Abibullah
3. Sheik Abubacker
4. Basheer Ahmed
5. Sahul Hameed @ Muttai Sahul
6. Haji @ Mannadi Haji

... Petitioners/Accused.

vs.

State by
The Inspector of Police,
B.1, North Beach Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Abrar Ahmed, T.U. Udaya Kumar, R.Selvi, Counsel for the petitioners and the CPP for the respondent, this Court delivered the following,

O R D E R

1. Petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.12475/2021, dt: 2.8.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioners were granted bail by this court in Crl.M.P.No.12475/2021 on 2.8.2021 with some conditions. One such condition is that the petitioners shall appear before the Inspector of Police, C.1, Flower Bazaar Police Station, Chennai daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioners have complied the condition for the past 22 days.

5. The petitioners have complied the condition for more than 20 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today.

**Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court**

Friday, the 27th day of August, 2021

CrI.M.P.No.14481/2021

in

CrI.M.P.No.12473/2021

in

B.1, North Beach P.S. Cr.No.922/2021

Haji @ Mannadi Haji

... Petitioner/Accused.

vs.

State by

The Inspector of Police,
B.1, North Beach Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Abrar Ahmed, T.U. Udaya Kumar, R.Selvi, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12473/2021, dt: 2.8.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted bail by this court in CrI.M.P.No.12473/2021 on 2.8.2021 with some conditions. One such condition is that the petitioner shall appear before the Inspector of Police, C.1, Flower Bazaar Police Station, Chennai daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioner has complied the condition for the past 22 days.

5. The petitioner has complied the condition for more than 20 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today.

**Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court**

Friday, the 27th day of August, 2021

Crl.M.P.No.14539/2021

in

Crl.M.P.No.11702/2021

in

K.4, Anna Nagar P.S. Cr.No.549/2021

Tamilselvan

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
K.4, Anna Nagar Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Mohan Raj, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11702/2021, dt: 26.7.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted bail by this court in Crl.M.P.No.11702/2021 on 26.7.2021 for the offence u/s.341, 364(A), 352 and 511 of IPC with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioner has complied the condition from 4.8.2021 to 20.8.2021 and thereafter failed to comply the condition from 21.8.2021 to till date.

5. The petitioner has complied the condition only for 17 days upto 20.8.2021. Considering the nature of offence and the number of days complied, this court is not inclined to relax the condition. Hence, the petition is dismissed.

Delivered by me today.

Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Friday, the 27th day of August, 2021

CrI.M.P.No.14540/2021

in

CrI.M.P.No.11995/2021

in

K.4, Anna Nagar P.S. Cr.No.549/2021

1. R. Vijay
2. M. Madhan
3. B. Vijaykumar @ boxer vijay
4. Michel @ stephan raj

... Petitioners/Accused.

vs.

State by
The Inspector of Police,
K.4, Anna Nagar Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Ilavarasan, Counsel for the petitioners and the CPP for the respondent, this Court delivered the following,

O R D E R

1. Petitioners seek relaxation of the condition imposed by this court in CrI.M.P.No.11995/2021, dt: 26.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.11995/2021 on 26.7.2021 for the offence u/s.341, 364(A), 352 and 511 of IPC with some conditions. One such condition is that the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioners have complied the condition for the period of 22 days from 4.8.2021 to 25.8.2021 and thereafter failed to comply the condition.

5. The petitioner has complied the condition only upto 25.8.2021 and after filing of this petition, they failed to comply the condition till date. Considering the nature of offence and the number of days complied, this court is not inclined to relax the condition. Hence, the petition is dismissed.

Delivered by me today.

Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court**

Friday, the 27th day of August, 2021

Crl.M.P.No.14541/2021

in

Crl.M.P.No.12205/2021

in

V.4, Rajamangalam P.S. Cr.No.617/2021

Sunil

... Petitioner/Accused.

vs.

State by

The Inspector of Police,
V.4, Rajamangalam Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Ilavarasan, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.12205/2021, dt: 28.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.12205/2021 on 28.7.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 2.8.2021 to 26.8.2021.
5. The petitioner has complied the condition for more than 20 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

**Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Friday, the 27th day of August, 2021

Crl.M.P.No.14542/2021

in

Crl.M.P.No.11994/2021

in

V.4, Rajamangalam P.S. Cr.No.617/2021

1. R. Dinakaran
2. K. Naresh
3. Kamalakannan

... Petitioners/Accused.

vs.

State by
The Inspector of Police,
V.4, Rajamangalam Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Mohan Raj, Counsel for the petitioners and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.11994/2021, dt: 27.7.2021.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. The petitioners were granted bail by this court in Crl.M.P.No.11994/2021 on 27.7.2021 with some conditions. One such condition is that the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioners have complied the condition from 2.8.2021 to 26.8.2021.

5. The petitioners have complied the condition for more than 20 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today.

**Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Friday, the 27th day of August, 2021

Crl.M.P.No.14548/2021

in

Crl.M.P.No.12478/2021

in

K.11, CMBT P.S. Cr.No.405/2021

Karuppiah

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
K.11, CMBT Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. J. William Shakesphere, V. Ravi, A. Gurumoorthy, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.12478/2021, dt: 2.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.12478/2021 on 2.8.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 5.8.2021 to 25.8.2021. Learned counsel for the petitioner submits that the petitioner is a senior citizen aged 63 years and he is ailing from various ailments and hence prays for relaxation.

5. The petitioner has complied the condition for more than 20 days. Considering the nature of case, the number of days complied and the representation of learned counsel for the petitioner, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Friday, the 27th day of August, 2021

Crl.M.P.No.14549/2021

in

Crl.M.P.No.12693/2021

in

P.6, Kodungaiyur P.S. Cr.No.1624/2021

R. Bakiyaraj

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
P.6, Kodungaiyur Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. R. Murugan, S. Senthilkumar, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.12693/2021, dt: 5.8.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted bail by this court in Crl.M.P.No.12693/2021 on 5.8.2021 for the offence u/s.341, 294(b), 324, 506(ii) of IPC with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioner has complied the condition from 9.8.2021 to 25.8.2021 and thereafter failed to comply the condition.

5. The petitioner has complied the condition only for 17 days upto 25.8.2021. Considering the nature of offence and the number of days complied, this court is not inclined to relax the condition. Hence, the petition is dismissed.

Delivered by me today.

Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI
Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Friday, the 27th day of August, 2021

Crl.M.P.No.14550/2021

in

Crl.M.P.No.13073/2021

in

G.3, Kilpauk P.S. Cr.No.306/2021

1. E. Premkumar @ Muthu
2. M. Senthil Kumar
3. M. Balaji
4. R. Prakash
5. M. Jeevanandham
6. M. Sathish

... Petitioners/Accused.

vs.

State by
The Inspector of Police,
G.3, Kilpauk Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Jayakumar, S.Jayapal, Sivakumar, Counsel for the petitioners and the CPP for the respondent, this Court delivered the following,

O R D E R

1. Petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.13073/2021, dt: 10.8.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.13073/2021 on 10.8.2021 for the offence u/s.341, 323, 324, 506(ii) of IPC with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioner has complied the condition from 13.8.2021 to 26.8.2021.

5. The petitioner has complied the condition only for 14 days upto 26.8.2021. Considering the nature of offence and the number of days complied, this court is not inclined to relax the condition. Hence, the petition is dismissed.

Delivered by me today.

Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge,
(I/c.) Principal Sessions Court
Friday, the 27th day of August, 2021**

CrI.M.P.No.14477/2021

in

CrI.M.P.No.12673/2021

in

B.1, North Beach P.S. Cr.No.243/2019

Shahul Hameed @ Muttai Shahul

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
B.1, North Beach Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Zainul Abideen, Counsel for the petitioner and the CPP for the respondent, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12673/2021, dt:5.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12673/2021 on 5.8.2021 with some conditions. One such condition is that the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders. Subsequently, on petition, the said condition was modified to appear before the Inspector of Police, C.1, Flower Bazaar Police Station, Chennai daily at 10.30 a.m. until further orders vide order datd 11.8.2021 in CrI.M.P.No.13221/2021.

4. Learned CPP submits that initially, the petitioner has complied the condition from 5.8.2021 to 11.8.2021 before the respondent police and after modification, he has complied the condition from 12.8.21 to 24.8.2021 and thereafter failed to comply the condition till date.

5. The petitioner has complied the condition upto 24.8.2021. After filing of this petition on 24.8.2021, he has not complied the condition. Under such circumstances, this court is not inclined to relax the condition.

6. Hence the petition is dismissed.

Delivered by me today.

Sd/- S.Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

nmk